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\* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(COMM) 603/2019 & CCP(O) 73/2019, I.As. 15128/2019, 260/2020, 1132/2020, 1269/2020, 2276/2020, 4184/2020, 19800/2022

MR. ANIL RATHI ..... Plaintiff

Through: Mr. Sagar Chandra, Ms. Srijan Uppal,

Ms. Mehek Dua and Ms. K. Natasha,

Advocates. (M. 8884840650)

versus

SANJOG STEELS PVT. LTD. & ORS.

..... Defendants

Through: Mr. Subhash Chawla along with Mr.

Rupon Bahl and Mr. Karan Bajaj Advocates for D-3 to 6, 9 & 10, 21 &

22 (M. 9810838189)

Mr. Rajan bajaj along with Ms. Akansha Rajput, Advocate for D-7. Ms. Kinjal Sheth, Advocate for D-9

(M. 7048984190)

Mr. Rupin Bahl, Ms Pooja Bhardwaj Advocates for D-9 & 10. (M:

9759853241)

20 AND

+ CS(COMM) 654/2019 & CRL.M.A. 16546/2020, I.As. 16992/2019, 7410/2020, 7439/2020, 11421/2020, 12173/2020, 12563/2021, 2944/2022, 9535-36/2022, 16417/2022, 1620/2023

MR. ANIL RATHI ..... Plaintiff

Through: Mr. Sagar Chandra, Ms. Srijan Uppal,

Ms. Mehek Dua and Ms. K. Natasha,

Advocates. (M. 8884840650)

versus

SHRI SHARMA STEELTECH (INDIA) PVT. LTD.

& ORS. ..... Defendants

Through: Mr. Tanmaya Mehta with Mr.

Subhash Chawla, Advocates for D-

4,7 & 8 (M. 9810838189)

Mr. Rupin Bahl, Ms Pooja Bhardwaj

Advocates for D-10.

Mr. Sanjay S. Chhabra, Mr. Satish

CS(COMM) 603/2019 & CS(COMM) 654/2019

Page 1 of 6





Choudhary and Ms. Sugandh Virmani, Advocates for D-19. Mr. Rohit Amit Sthalekar & Mr. Ashish Choudhury, Advocates for Contemnor 1 to 7. (M: 8095957280)

CORAM:
JUSTICE PRATHIBA M. SINGH
ORDER
16.08.2023

1. This hearing has been done through hybrid mode.

## <u>CS(COMM)</u> 603/2019 & CCP(O) 73/2019, I.As. 15128/2019, 260/2020, 1132/2020, 1269/2020, 2276/2020, 4184/2020, 19800/2022

- 2. Mr. Sagar Chandra, ld. Counsel for the Petitioner submits that he has received an additional affidavit filed by Defendant No.9. The same appears to have been filed, but is not on record. Let the same be brought on record. Mr. Chandra, ld. Counsel wishes to file a reply to the said affidavit, let the same be done within six weeks.
- 3. Mr. Rupin, ld. Counsel on behalf of Defendant No.10 submits that the license in favour of Defendant No.9 has been withdrawn by Defendant No. 10 and, thus, Defendant No. 10 he does not press *I.A.* 19800/2022. Accordingly, the same is disposed of.
- 4. List all the remaining applications for hearing on 24th November, 2023.

## CS(COMM) 654/2019 & CRL.M.A. 16546/2020, I.As. 16992/2019, 7410/2020, 7439/2020, 11421/2020, 12173/2020, 12563/2021, 2944/2022, 9535-36/2022, 16417/2022, 1620/2023

5. The trademark 'RATHI' has become the subject matter of dispute in a number of litigations before this Court. The main issue in these litigations is





in respect of alleged indiscriminate licensing of the said mark to various third parties by members of the Rathi family.

## 6. The list of cases relating to the said 'RATHI' mark are as under: <u>LIST OF PENDING RATHI MATTERS BEFORE THE</u> <u>HON'BLE HIGH COURT OF DELHI</u>

S. No.	Cause Title	Next Date of Hearing	Before Hon'ble High Court of Delhi/ Learned Joint Registrar of
			Delhi High Court
1.		14.09.2023	Before Hon'ble Mr.
	v. DSR Steels Pvt. Ltd.		Justice C. Hari
	& Ors. bearing CS		Shankar
	(COMM) No. 963/2018.		
2.	Mr. Anil Rathi v.	24.11.2023	Before Hon'ble Ms.
	Sanjog Steels Pvt. Ltd.		Justice Prathiba M.
	& Ors. bearing CS		Singh
	(COMM) No. 603/2019.		
3.	Mr. Anil Rathi v. Shri	24.11.2023	Before Hon'ble Ms.
	Sharma Steeltech Pvt.		Justice Prathiba M.
	Ltd. & Ors. bearing CS		Singh
	(COMM) No. 654/2019.		
4.	Mr. Anil Rathi v. Garg	16.10.2023	Before Learned Joint
	Steels & Ors. bearing		Registrar
	CS (COMM) No.		
	655/2019.		
5.	Arun Rathi v. Anil	20.11.2023	Before Hon'ble Ms.
	Rathi & Ors. bearing		Justice Prathiba M.
	CS (COMM) No.		Singh
	735/2019.		
6.	Mr. Anil Rathi v. RGTL	17.11.2023	Before Hon'ble Ms.
	Industries Ltd. & Ors.		Justice Prathiba M.
	bearing CS (COMM)		Singh
	No. 151/2020.		





7.	Mr. Anil Rathi v. Shree	21.09.2023	Before Hon'ble Mr.
	Sidhbali Steels Pvt. Ltd.		Justice C. Hari
	and Ors. bearing CS		Shankar
	(COMM) No. 150/2021.		
8.	Mr. Anil Rathi & Ors.	06.10.2023	Before Hon'ble Ms.
	v. Shrivats Rathi & Anr.		Justice Prathiba M.
	bearing C.O.		Singh
	(COMM.IPD-TM) No.		
	15/2021.		
9.	Mr. Dhananjay Rathi v.	31.10.2023	Before Learned Joint
	Shree Vasu Steels Pvt.		Registrar
	Ltd. & Ors. bearing CS		
	(COMM) No. 267/2022.		
10	Mr. Dhananjay Rathi v.	07.11.2023	Before Hon'ble Ms.
	Rathi Research Centre		Justice Prathiba M.
	& Ors. bearing C.O.		Singh
	(COMM.IPD-TM)	31.10.2023	Before Learned Joint
	689/2022.		Registrar
11	Mr. Dhananjay Rathi v.	24.11.2023	Before Hon'ble Ms.
	Shamli Steels Pvt. Ltd.		Justice Prathiba M.
	& Ors. bearing CS		Singh
	(COMM) No. 214/2023.		
12	Mr. Dhananjay Rathi v.	25.08.2023	Before the Division
	Shree Vasu Steels Pvt.		Bench of Hon'ble
	Ltd. & Ors. bearing		Mr. Justice Yashwant
	FAO (OS) (COMM)		Varma and Justice
	No. 147/2023.		Dharmesh Sharma





## <u>LIST OF PENDING RATHI MATTERS BEFORE SAKET</u> <u>DISTRICT COURT</u>

S. No.	Cause Title	Next Date of Hearing	Before Saket District Court (South), New Delhi.
1.	Mr. Anil Rathi v. Shri Sharma Steel Rolling Mills Pvt. Ltd. and Ors. bearing TM No. 6/2017.	15.09.2023	Before the Learned Additional District Judge, Mr. Dinesh Kumar, Saket District Court (South)
2.	Mr. Anil Rathi v. Shri Sharma Steel Rolling Mills Pvt. Ltd. and Ors. bearing Misc. DJ 29/2021.	15.09.2023	Before the Learned Additional District Judge, Mr. Dinesh Kumar, Saket District Court (South)

- 7. It is submitted by ld. Counsels who are representing some of the family members that broadly there are two entities which license the 'RATHI' mark i.e., the Rathi Foundation and the Rathi Research Centre (RRC).
- 8. The Court is informed that there are five factions/groups within the Rathi Foundation and two factions/groups in RRC.





- 9. Since the disputes are between family members involving the mark 'RATHI', it is deemed appropriate to direct at least one trustee or a duly authorised/competent person to take decision belonging to each of the five factions of Rathi Foundation and two factions of RRC as also any of the other interested Rathi Family members to be present in Court, to explore the possibility of resolving the disputes so that the brand equity of the mark 'RATHI' is not diluted in any manner.
- 10. Mr. Ashish Choudhary, ld. Counsel representing RRC submits that in the suits listed today, RRC is not a party. However, this Court had on 13<sup>th</sup> July, 2023 considered *C.O.* (*COMM.IPD-TM*) 689/2022 titled *Mr. Dhananjay Rathi v. Rathi Research Centre* in which RRC is a party.
- 11. List on 24<sup>th</sup> November, 2023 along with *C.O.* (*COMM.IPD-TM*) 689/2022.

PRATHIBA M. SINGH, J.

**AUGUST 16, 2023** *dj/kt*